

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 2062
TO BE ANSWERED ON 28th NOVEMBER, 2016**

Nursery Schools

**2062. SHRIMATI SUPRIYA SULE:
SHRI DHANANJAY MAHADIK:
SHRI SATAV RAJEEV:
SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has plans to make children join Government schools from the nursery level and not from class I, if so, the details thereof along with the objective behind the move;
- (b) whether this issue has been taken up in the meeting of the Central Advisory Board of Education, if so, the details thereof;
- (c) whether a Committee on bringing pre-schooling and secondary education under the Right to Education Act is also in the process of finalizing its report in the matter; and
- (d) if so, the details thereof along with the time by which the Committee is likely to submit its report?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) to (d): In the 58th Meeting of the Central Advisory Board of Education (CABE) held on 7th June, 2011, it was felt that every child in the country – irrespective of gender, caste, class or community to which he or she belongs must have the right to at least 10 years of formal schooling. Accordingly, a Sub-Committee of CABE on the subject of the 'Extension of the Right of Children to Free and Compulsory Education Act (RTE), 2009 to Pre-school education and secondary education" was set up on 4th August, 2011 under the Chairmanship of Dr. D. Purandeshwari, the then Minister of State, MHRD with 23 members. However, the Committee could not finalize its report.

The Central Advisory Board of Education (CABE) in its 63rd meeting held on 19th August, 2015 decided to reconstitute this Sub-Committee on 'Extension of Right of Children to Free and Compulsory Education (RTE) Act, 2009 to Pre-school Education and Secondary Education'. Accordingly, the Sub-Committee has been reconstituted on the 4th April, 2016. So far, two meetings of the Sub-Committee have been held. In the meeting held on 19th October, 2016, after wide deliberations on various issues, it was decided that further state level consultations need to be carried out, so that the outcome of those deliberations could be used in giving the final shape to the recommendations of the Sub-Committee. The final report of the Sub-Committee is awaited.
